

Installation test report from the prospective consumer.

(b) In about 440 cases, connections were not provided in the normal time by the Lawrence Road office of D.E.S.U. during the last 6 months. About 270 of them are pending for more than 3 to 4 months and about 25 domestic electric connections were given within 10 days of the receipt of formal application.

(c) The time factor involved is mainly dependent upon the speed with which a prospective consumer completes the usual commercial facilities. Moreover, in cases, where mains already exist, connections are given speedily. Similarly, in cases where service lines already exist in a building, other connections are given quickly. It takes some time in giving connections in cases which involve road cuttings, landlord-tenant dispute and delay in completion of installation test reports.

(d) and (e). It has been reported by D.E.S.U. that no specific complaints in this respect have come to their notice. D.E.S.U. have set up their Vigilance Department to deal with such cases.

किस विद्युत निगम द्वारा विद्युत घरों के निर्माण की योजना

5482. श्री सुरवीरजीव शर्मा : क्या कृपया और प्रकाश में ही यह बताने की कृपा करें कि :

(क) क्या किस विद्युत निगम की अपने विद्युत घरों का निर्माण कर उनके अपनी किराये प्रदाित करने की कोई योजना है;

(ख) यदि हाँ, तो क्या वह कितने विद्युत घरों का निर्माण किया गया है और बाकियों का निर्माण विद्युत निगमों का निर्माण करने का प्रस्ताव है; और

(ग) यदि कोई कोई योजना नहीं है, तो उसने क्या कारण है।

कृपया और प्रकाश में ही (क) क्या कृपया प्रकाश में : (क) किस विद्युत निगम की अपने विद्युत घरों का निर्माण करने की कोई योजना नहीं है किन्तु इसकी वजह से अब तक के विद्युत घरों के निर्माण के लिए बाधित रह गया है की योजना है।

(ब) प्रश्न नहीं उठा।

(ग) किस विद्युत निगम के कार्यकरण पर सरकारी उपकरणों सम्बन्धी उचिति से अपनी 7वीं रिपोर्ट (पार्षदी लोक सेवा) की रिपोर्ट संख्या 47 में यह टिप्पणी की थी कि निगम की के लिए अपने विद्युत घरों के निर्माण करने की कोई योजना प्रारम्भ करना आवश्यक नहीं है। यह रिपोर्ट सरकार द्वारा स्वीकृत की जा चुकी है।

Theft of Medicines from the Badarpur Thermal Power Station Dispensary

5889. SHRI SAMAR MUKHERJEE: Will the Minister of ENERGY be pleased to state:

(a) whether regular theft of medicines from Badarpur Thermal Power Station (dispensary) N.T.P.C. had been reported by some employees of B.T.P.S.;

(b) if so, whether any enquiry has been made into that matter;

(c) if so, the findings of the enquiry; and

(d) whether he is aware that an employee who had reported about theft, was harassed by the officers and lost his job?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN):

(a) One work-charge employee of Badarpur Thermal Power Station had made certain allegations regarding theft of medicines in B.T.P.S. Dispensary in 1976.

(b) and (c). An enquiry was made and it was held that the allegations about misappropriation of medicines could not be substantiated.

(d) It is reported by National Thermal Power Corporation Ltd. the employee concerned was not harassed at all nor did he lose his job. However, he had resigned the job in February, 1977 on his own volition.